

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

ORDERS OF THE TRIBUNAL

26.03.2012

MA 95/2012 (OA No. 166/2012)

Mr. Ram Kapil, Counsel for applicant.
Mr. V.S. Gurjar, Counsel for respondents.

This MA has been filed by the applicant for interim relief. This Tribunal vide its interim order dated 14.03.2012 while issuing the notice to the respondents directed the respondents to allow the applicant to appear in the interview to be held on 17.03.2012 but shall not declare the result without seeking prior permission of this Tribunal and shall remain subject to the final outcome of this OA.

In response to this notice, learned counsel for the respondents, Mr. V.S. Gurjar, has submitted the reply on behalf of the respondents. In their reply, it has been categorically stated that the order issued by this Tribunal has been complied with and in compliance of the directions issued by this Tribunal, the applicant was accorded an opportunity to appear in the interview. Since the applicant did not bring the original documents alongwith the original CTET mark sheets for verification, therefore, she has been advised to appear with the necessary documents as aforesaid. It has also been stated in their reply that it is not possible to allow the applicant to participate without producing the original documents for verification as per uniform criteria adopted by the agency conducting selection.

Having heard the rival submissions of the respective parties and upon careful perusal of the reply submitted by the respondents, we are of the opinion that the respondents are fair on their part. If the applicant till date appear with the original CTET marks sheet for verification, the respondents will consider the candidature of the applicant. It is for the applicant to avail this opportunity and produce the original certificates for verification at the time of interview.

With these observations, the MA No. 95/2012 is disposed of accordingly.

Since this is the only prayer which has been made in OA No. 166/2012, thus the relief claimed in the OA has been granted. The interim order granted by this Tribunal on 14.03.2012 has been merged in the order dated 26.03.2012 passed in MA No. 95/2012. Therefore, in view of the order passed in the MA aforesaid, the OA No. 166/2012 also stands disposed of.

Copy given to
No. 319 & 320
26/3/12
Y

Anil Kumar
(Anil Kumar),
Member (A)

K. S. Rathore
(Justice K.S.Rathore)
Member (J)

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